F.No.A-60011/38/2015-Ad.IIB
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

North Block, New Delhi
Dated, the 30th August, 2016

To

All Chief Commissioners/ Directors General of Customs and Central Excise/CRCL
(as per list attached)

Subject: Periodical review under FR 56 (j) and Rule 48 of CCS (Pension) Rules, 1972.

Madam/ Sir

Please refer to Board’s letter of even number dated 08.03.2016 and subsequent reminders dated 25.04.2016, 23.05.2016, 30.05.2016, 21.06.2016, 25.07.2016, 04.08.2016, 12.08.2016 and 23.08.2016 (copy enclosed) on the above subject.

2. The Board has tentatively proposed to hold meeting for review of cases of Group ‘A’ (other than IRS) officers of CBEC under FR 56(j) and Rule 48 of CCS (Pension) Rule, 1972 at the earliest. All Chief Commissioners/ Directors General/ Director (RL), CRCL were, earlier, requested to compile the inputs provided by Commissionerates/ Directorates under their jurisdiction in the prescribed format and furnish the same to the Board by 26.08.2016 positively. However, information in respect your Zone is still awaited or received incomplete.

3. You are, therefore, requested to kindly provide requisite/ complete details in the proforma (enclosed at Annexure-A) by 5th September, 2016 positively. It is reiterated that the officers are to be covered upto September, 2016 (Quarter July-Sept, 2016) and only those who are not reviewed before. The cadres of officers to be covered are enclosed at Annexure-B.

4. Information may be furnished separately for 50 and 55 years.

Yours faithfully

(A. K. Qasim)
Director (Ad.IIA&B)
Tel. No. 011-23095530

Copy (with a request to upload this letter in the official website of CBEC at the earliest)

(A. K. Qasim)
Director (Ad.IIA&B)
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs

Cadre Controlling Authority: ............
Total number of officers (cadre-wise) to be covered under FR 56(j) & Rule 48 of CCS (Pension) Rules, 1972 for the quarter (July-September, 2016) = ............
Number of officers (cadre-wise), details of whom have already been furnished to the Board = .........

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<tr>
<th>S.N</th>
<th>Name &amp; Designation</th>
<th>DoB</th>
<th>Age</th>
<th>Date since holding the present post</th>
<th>Leave availed during the past five year (to be furnished from the Service Book)</th>
<th>State of health</th>
<th>Performance of the officer (Whether it is considered up to the mark justifying retention in Govt. Service)</th>
<th>Is there any reason to doubt the integrity, If so, the same may be furnished (if required, inputs may be furnished in sealed cover)</th>
<th>CR grading of preceding 5 years.</th>
<th>Overall conduct of the officer—whether satisfactory or anything wanting</th>
<th>Remarks, if any</th>
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NOTE: Information may be furnished separately for 50 and 55 years.

(Signature of Cadre Controlling Authority)